

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No. 276/2009

This the 9th day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member-A

Jagdish Prasad Tewari aged about 50 years son of late Sri Prag Dutt Tewari R/o village Khanwapur post Dhaneypur district Gonda presently posted as Chaukidar in post office Dhaneypur District Gonda.

.....Applicant

By Advocate: Sri R.P. Shukla.

Versus

1. Union of India through Secretary, Post & Telegraph Department, Ministry of Telecommunication, Government of India, New Delhi.
2. The Director General, Posts, New Delhi.
3. The Post Master General, Gorakhpur, Gorakhpur Region, Gorakhpur.
4. The Superintendent of Post Offices, Gonda Division, Gonda.
5. Post Master District, Balrampur.

.....Respondents

By Advocate: Sri Rajendra Singh.

ORDER

By Ms. Sadhna Srivastava, Member-J

The grievance of the applicant is that despite the temporary status granted to him w.e.f. 1.7.1995, the applicant was not given due benefits of the temporary status.

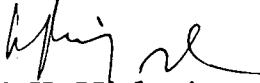
2. The facts, as stated in the OA, are that the applicant's father, who was contingent paid Chaukidar, died in harness on 25.10.1993. Thereafter, the applicant was appointed as contingent paid Chaukidar on 26.6.1994. He was conferred with temporary status vide order dated 4.1.2008 w.e.f. 1.7.1995. It is submitted by the applicant that at present he is getting the pay of Rs. 2550/- but increments and other benefits have not been paid to him. Therefore, he filed a representation



before the Post Master General, Gorakhpur Region, Gorakhpur. At this stage, he submits that the Post Master General, Gorakhpur Region, Gorakhpur may be directed to treat this OA as representation and decide the same. The learned counsel for respondents has no objection to the prayer made by the applicant.

3. In the above circumstances, we hereby direct the Respondent No.3 to treat this OA as representation of the applicant and decide the same in accordance with rules and regulations within a period of three months by speaking order. Needless to mention, that we have not gone in to the merits of the case. The applicant is directed to supply a certified copy of this order alongwith copy of OA to the Respondents No.3.

4. The OA is disposed of accordingly. No order as to costs.



(Dr. A.K. Mishra)
Member-A



(Ms. Sadhna Srivastava)
Member-J

Amit/-